

#### Gujarat Contingency Fund (Amendment) Act, 1970

# 10 of 1970

### [16 December 1970]

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## **Gujarat Contingency Fund (Amendment) Act, 1970**

## 10 of 1970

# [16 December 1970]

An Act further to amend the Gujarat Contingency Fund Act, 1960. It is hereby enacted in the Twenty-first Year of the Republic of India as follows:-

#### 1. Short Title :-

This Act may be called the Gujarat Contingency Fund (Amendment) Act, 1970.

# 2. Amendment Of Section 2 Of Guj. 17 Of 1960 :-

In section 2 of the Gujarat Contingency Fund Act, 1960 (Guj. IV of 1960), for the words "fifteen crores of rupees" the words "twenty crores of rupees" shall be substituted.

#### 3. Repeal Of Guj. Ord. 1 Of 1970 :-

The Gujarat Contingency Fund (Amendment) Ordinance, 1970 (Guj. Ord. I of 1970) is hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904(Bom. I of 1904) shall apply to such repeal as if that Ordinance were an enactment.